केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION
6–8वां तल, टावर–बी, वर्ल्ड ट्रेड सेंटर, नौरोजी नगर, नई दिल्ली – 110029
6-8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi - 110029

Petition No. 936/GT/2025 Date: **7th October 2026**

To

Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for truing up of 2019-24 tariff of the Feroze Gandhi Unchahar Thermal Power Station Stage-III (210 MW).

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **14.10.2026**:

Additional Capital Expenditure (ACE):

a) *Certify that the additional capital expenditure being claimed for the tariff period does not include any depreciation, corresponding to assets earning/ earned tariff at any of the generating station, by way of IEDC.*

Liability Discharge

b) *Reconcile the opening liability as on 1.4.2019, as claimed in the instant petition (Rs. 1231.32 lakhs) with the closing liability as per order dated 1.10.2022 in Petition No. 287/GT/2020 (Rs. 1168.98 lakhs).*

Interest on loan:

c) *A certificate that the rate of interest corresponding to each loan is the actual applicable rate of interest as per the agreed terms of the loan agreement, without adjustment of any kind. If otherwise, revised Form-13 considering the actual applicable rate of interest (without considering the impact of sharing benefit towards refinancing).*

Depreciation

d) *In respect of cost of IT equipment & software as considered at Form-12, the Petitioner shall furnish following additional details **in respect of each year of the tariff period**:*

(Rs. in lakh)

	Accrual Basis	***Liabilities***	***Cash Basis***
Opening cost of IT equipment & software, included in the allowed capital cost			
Add: Additional capitalization claimed during the year			
Less: Decapitalization out of allowed assets (or assets claimed during the tariff period)			

	Accrual Basis	***Liabilities***	***Cash Basis***
Closing cost of IT equipment & software (forming part of allowed / claimed capital cost)			
Average cost of IT equipment & software			

Additional O&M Expenses:

Capital Spares:

e) Submit the quantity for each of the items claimed as capital spares in Form-17 to justify the claim that the actual capital spares consumed individually cost above Rs. 1 lakh, clearly distinguishing the cost that forms part of the Capital Cost, and which does not form part of the Capital Cost.

Security Expenses:

f) Submit the assessment of security requirement as per the direction in the Order dated 7.10.2022 in Petition No. 427/GT/2020, along with documentary evidence and year-wise breakup of CISF and non-CISF security expenses claimed.

Ash Transportation:

g) It is noted from the Auditor-certified statement furnished by the Petitioner in respect of Ash transportation expenses that the claimed expenditure includes liabilities. The Petitioner to submit the year wise expenditure incurred on cash basis and outstanding liabilities if any, of the claimed Ash transportation expenses.

Supplementary Tariff for ECS (De-Nox Combustion Modification System)

h) Provide justification for not filing a separate Petition for determination of supplementary tariff for the Emission Control System (ECS) based on the actual capital expenditure duly certified by the Auditor, as directed by the Commission vide order dated 17.11.2021 in Petition No. 501/MP/2020 and in line with Regulation 8(4), fourth proviso to Regulation 9(1), Regulation 9(3), Regulation 14(2) and 29(4) of the 2019 Tariff Regulations.

2. The Respondents shall file their replies by **21.10.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **28.10.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents